

ITEM NO.12

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.2 in

Petition(s) for Special Leave to Appeal (C) No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014 in CMWP No. 19485/2012 passed by the High Court Of Judicature at Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

(with appln. (s) for stay and office report)

Date : 31/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Gaurav Bhatia,AAG
Mr. Abhishek Chaudhary,Adv.
Mr. Gaurav Srivastava,Adv.

For Respondent(s) Mr. Subramonium Prasad,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

Mr. Gaurav Bhatia, learned Additional Advocate General of the petitioners-State, submits that the most of the retiral benefits due to the respondent like G.P.F. amount to a tune of Rs.11,00,000/- (Rupees eleven lakhs), group insurance pension, leave encashment etc. have been released and paid to the respondent. All that is withheld, due to the on-going proceedings, is a sum of Rs.7.40 lakhs towards gratuity payable to the employee. He seeks a short adjournment to argue the matter on merits.

Post immediately after ensuing summer vacation.

Contempt proceedings before the High Court shall remain stayed till the next date of hearing.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER